

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD

Original Application No. 757 of 1988

The Director of Allahabad Museum, Allahabad...Respondent:

Hon'ble Mr. Justice U.C.Srivastava, V.C.

The applicant has claimed for compassionate appointment in place of her deceased husband, who was gallery attendant in Allahabad Museum. As application was not allowed, she has approached the tribunal praying relief against the same. The respondents have put in appearance in this case and have challenged the jurisdiction of this tribunal stating that Allahabad Museum is run by the Allahabad Museum Society, which is a registered society and it is autonomous body and it is under the Control of the Allahabad Museum Society, not government of India and as such, the Central Administrative Tribunal has no jurisdiction.

2. As Museum is said to be run by a Society, which is not own and control by the Government of India. Obviously, this tribunal has no jurisdiction. Although, this application, in these circumstances deserves to be dismissed, but with the observations that the respondents instead of contesting this matter should have given compassionate appointment to the applicant, whom they have done in the case of another

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persons, whose wife has been brought from Delhi to Allahabad with the hope that they himself doing to rectify their mistake. With these observations, the application is dismissed. No order as to the costs.

*[Signature]*  
Vice-Chairman

Allahabad Dated: 25.11.1992

(RKA)